

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2897

ANSWERED ON:27.08.2013

WORKING OF NIA

Laguri Shri Yashbant Narayan Singh;Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has reviewed the functioning of the National Investigation Agency (NIA) in the country;
- (b) if so, the details and the outcome thereof during each of the last three years and the current year;
- (c) whether the Government has identified/detected any loopholes in the working of NIA during the said period; and
- (d) if so, the details thereof and the action taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

(a) & (b): Superintendence of National Investigation Agency (NIA) vests in the Central Government as per Section 4 of the NIA Act. The Ministry of Home Affairs, the controlling Ministry, reviews the overall functioning of NIA at regular intervals. However, there is no laid down specific mechanism to review NIA's functioning. As of now, the agency has been entrusted with the investigation of 71 cases, out of which, charge sheets have been filed in 35 cases before various NIA Special Courts and 2 cases have already resulted in conviction. Remaining 36 cases are under various stages of investigation. The Government has notified 38 special NIA Courts in various States/Union Territories to ensure expeditious trial of cases.

Certain proposed amendment in the NIA Act are also under consideration of MHA to make NIA more effective in discharging its duties.

(c) to (d): No specific loopholes have been identified/detected in the working of the NIA during any of the ongoing reviews.